

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO.4 OF 2015

IN

WRIT PETITION (CIVIL)NO.232 OF 2010

M/s. OTIS Elevator Co. (I) Limited
and Another

Appellant(s)

Versus

State of Rajasthan

Respondent (s)

W I T H

I.A. NO.2 OF 2015 IN WRIT PETITION NO.404 OF 2013

I.A. NO.2 OF 2015 IN WRIT PETITION NO.279 OF 2010

I.A. NO.2 OF 2015 IN WRIT PETITION NO.263 OF 2012

I.A. NO.2 OF 2015 IN WRIT PETITION NO.207 OF 2011

I.A. NO.2 OF 2015 IN WRIT PETITION NO.381 OF 2011

I.A. NO.3 OF 2015 IN WRIT PETITION NO.107 OF 2012

I.A. NO.3 OF 2015 IN WRIT PETITION NO.156 OF 2013

O R D E R

These are the applications for directions preferred by the revenue to grant liberty to pass fresh assessment order in accordance with the law laid down in Kone Elevator India Private Limited vs. State of Tamil Nadu (2014) 7 SCC 1.

Having heard learned counsel for the parties, we grant liberty to the revenue to pass fresh assessment

orders in accordance with law laid down in Kone Elevator India Private Limited (supra).

The interlocutory applications are, accordingly, disposed of.

.....J.
(Dipak Misra)

.....J.
(V. Gopala Gowda)

.....J.
(Kurian Joseph)

New Delhi;
February 26, 2016.

ITEM NO.304

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No.4 of 2015

In

Writ Petition (Civil) No.232/2010

M/S OTIS ELEVATOR CO. (I) LIMITED & ANR

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

(With appln.(s) for directions and office report)

WITH I.A. NO.2 OF 2015 IN WRIT PETITION NO.404 OF 2013

(With appln.(s) for directions and office report)

I.A. NO.2 OF 2015 IN WRIT PETITION NO.279 OF 2010

(With appln.(s) for directions and office report)

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(With appln.(s) for directions and office report)

I.A. NO.3 OF 2015 IN WRIT PETITION NO.156 OF 2013

(With appln.(s) for directions and office report)

Date: 26/02/2016 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Alok Yadav, Adv.
Mr. Somnath Shukla, Adv.
Mr. Udit Jain, Adv.
Mr. Praveen Kumar, AOR

Mr. K.K. Mani, Adv.

Ms. T. Archana, Adv.

For Respondent(s) Mr. Manish Singhvi, Adv.
Mr. Prasenjit Pritam, Adv.
Mr. Irshad Ahmad, AOR

Mr. A.K. Panda, Sr. Adv.
Ms. Sunita Rani Singh, Adv.
Mr. Arijit Prasad, Adv.
Mr. B.K. Prasad, Adv.

Ms. Ruchi Kohli, AOR

UPON hearing the counsel the Court made the following
O R D E R

The interlocutory applications are disposed of in
terms of the signed order.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master

(Signed order is placed on the file)